

HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: **TAKEN UP W.P (PIL).No.6 of 2024**

PROCEEDING SHEET

Sl. No.	Date	ORDER	OFFICE NOTE
1.	01.07.2024	<p><b><u>CJ &amp; JAK,J</u></b></p> <p>This writ petition pertains to effective implementation of Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals) Rules, 2016, which have been notified on 23.05.2017 as well as to provide food for livestock on time to avoid death due to starvation while transporting to slaughter houses.</p> <p>Issue notice.</p> <p>Notice on behalf of the respondents is accepted by Mr. Mohammed Imran Khan, learned Additional Advocate General, who prays for and is granted four weeks time to enable him to seek instructions and to file counter affidavit.</p> <p>List after four weeks.</p> <p style="text-align: right;"><b>CJ (AAJ)</b></p> <p style="text-align: right;"><b>JAK,J</b></p> <p>VS</p>	<p>Transferred to i/o folder, before corrections, if any.</p>

